

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

C.P. (IB) No. 24/Chd/Hry/2024

IN THE MATTER OF:
Punjab and Sind Bank

...Petitioner-Financial Creditor

Versus

GLM Infratech Private Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arpit Chawla, Advocate.

For the Respondent : Ms. Salina Chalana, Advocate.

ORDER

It is stated by the learned counsel for the respondent that the reply has been e-filed. It is further stated by the learned counsel for the respondent that receipt of the deposit of cost of Rs. 20,000/- is annexed with the reply. The learned counsel for the respondent is directed to file the physical copy of the reply during the course of the day. Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite. The learned counsels for both the parties are directed to file their short written submissions at least one week before the next date of hearing by exchanging copies with each other.

List on 04.09.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Mukta
July 15, 2024